

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

582

ORDER SHEET

APPLICATION NO.....OF.....

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>OA No. 52/2006 Date of Order : 21.1.2008.</p> <p>Ms. Sushma Dhara, Advocate, holding brief of Mr. Mahesh Bora, Advocate, counsel for applicants.</p> <p>Mr. M. Godara, Advocate, holding brief of Mr. Vineet Mathur, Advocate, representing respondents, placed before us a photo copy of the Circular No. C-4822/1902-ACP (Division-II) dated 27th November, 2007 issued under the signatures of one Brigadier, C.S. Bewli, Brigadier, Deputy Surveyor General (for Surveyor General of India), with copy to the Secretary to the Government of India, Ministry of Science and Technology, New Delhi and others. It refers to Departments' letter No. SM/02/31/2000 dated 16th November, 2007. A photo stat copy of the said Circular/Letter dated 27th November, 2007 referred to above, has been furnished to the learned counsel for the applicant.</p> <p>Learned counsel for the respondents also referred to letter dated 19.12.2007 (under signatures of one Shri N.R. Verma), addressed to Shri Vineet Mathur, Advocate, In the above mentioned circular / letter dated 27.11.2007, refers to the Department's letter dated 16.11.2007 with reference to ACP Scheme. This letter also instructs the counsel for respondents to inform the Tribunal that no counter affidavit is required since the eligible employee under the Scheme (including the applicant) has been extended privilege/benefit.</p> <p>We have perused the said letter dated 19.12.2007. In view of the contents of the aforesaid Circular/Letter, no grievance to the 'applicants' appears to survive. Be that as it may, the learned counsel for the applicant prays for adjournment to seek instructions from the applicant. We see no good reason to adjourn the case and keep the O.A. pending in view of what has been noted above.</p> <p><i>Am</i></p>